

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s. Frontier Lifeline Pvt Ltd**

PETITION NUMBER : **CP/IBC/698/2017**

APPLICATION NUMBER : **a) IA(IBC)/418/2024 In IA(IBC)/966/2023
b) IA/1850/IBC/2023**

ORDER

206(a) IA(IBC)/418/2024 In IA(IBC)/966/2023 in CP/IBC/698/2017

Ld. Counsel Ms. Deepa Mariappan for the Applicant. Ld. Counsel Mr. Avinash Krishnan Ravi for the AERB. Ld. Counsel Ms. Dhivya Kumar for R5. Mr. Mohit Kumar for SRA. Ld. Counsel Swetha Elizabeth Sabor for R1. Ld. Counsel Ms. Kiran Rani is present.

In this case the Counsel for the Applicant stated that the decommissioning is scheduled between 8th to 11th May and therefore this Application be posted for hearing on 12.06.2024 for reporting compliance.

List the application for hearing on **12.06.2024**.

206(b) IA/1850/IBC/2023 in CP/IBC/698/2017

Ld. Counsel Ms. Deepa Mariappan for the Applicant. Ld. Counsel Ms. Alka Sharma, DGM (Legal) for R3 is present.

Contd ... 2

/2/

Counsel for R3 stated that they have filed a memo on 25.04.2024. Further Counsel stated that in the last order dated 19.03.2024 they were mentioned as “not the concerned party”. **The Counsel clarified that they are concerned party and correction to this effect is made.**

ROC/RD sought additional time.

Time allowed.

Reply be filed within 2 weeks.

None present for R5 and R5 is set ex parte.

List the Application for hearing on **04.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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